

TAXATION LAWS (CONTINUATION AND VALIDATION OF RECOVERY PROCEEDINGS) BILL\*

**Shri B. R. Bhagat:** On behalf of Shri T. T. Krishnamachari, I beg to move for leave to introduce a Bill to provide for the continuation and validation of proceedings in relation to Government dues and for matters connected therewith.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the continuation and validation of proceedings in relation to Government dues and for matters connected therewith."

*The motion was adopted.*

**Shri B. R. Bhagat:** I introduce the Bill.

12.05 hrs.

EAST PUNJAB AYURVEDIC AND UNANI PRACTITIONERS (DELHI AMENDMENT) BILL\*

**The Deputy Minister in the Ministry of Health (Dr. D. S. Raju):** On behalf of Dr. Sushila Nayar, I beg to move for leave to introduce a Bill further to amend the East Punjab Ayurvedic and Unani Practitioners' Act, 1949 as in force in the Union Territory of Delhi.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the East Punjab Ayurvedic and Unani Practitioners' Act, 1949 as in force in the Union territory of Delhi."

*The motion was adopted.*

**Dr. D. S. Raju:** I introduce the Bill.

12.06 hrs.

INDIAN MEDICAL COUNCIL (AMENDMENT) BILL—contd.

**Mr. Speaker:** Further consideration of the following motion moved by Dr. D. S. Raju on the 28th April, 1964, namely:—

"That the Bill further to amend the Indian Medical Council Act, 1956, be taken into consideration."

**Shri C. K. Bhattacharyya.**

**Shri Tridib Kumar Chaudhuri (Bhampur):** What is the time left?

**Mr. Speaker:** Time was not allotted in the first instance. The time taken is two hours. Another one hour we might require..

**Shri Tridib Kumar Chaudhuri:** There is clause by clause consideration.

**Mr. Speaker:** For that I am reserving that one hour. Otherwise, discussion has taken place now. Almost all persons have spoken.

**Shri C. K. Bhattacharyya (Rai-ganj):** I want to speak on medical education, but before I take it up, I want to make some observations on the way in which this amending Bill has been prepared.